

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA & SIPI ROUNDTABLE

INSOLVENCY AND BANKRUPTCY CODE: LOOKING AHEAD - GLOBAL LEARNING, LOCAL APPLICATION

Supported By:



15-16th March, 2019
Bikaner House, Pandara Road, New Delhi

SCHEDULE

Note: Participation in the Roundtable is by invitation only.

Day One- Friday, 15th March, 2019		
10.00 am - 11.15 am	Opening Session	<p>Welcome Address: Mr. Sumant Batra, President, SIPI</p> <p>Key Note Address: Mr. Sanjeev Sanyal, Principal Economic Adviser, Ministry of Finance, Government of India</p> <p>Special Address: Dr. M. S. Sahoo, Chairperson, Insolvency and Bankruptcy Board of India</p> <p>Guest of Honour: Hon'ble Mr. Justice Arjan K Sikri, Former Judge, Supreme Court of India</p> <p>Vote of Thanks: Dr. Navrang Saini, Whole-Time Member, Insolvency and Bankruptcy Board of India</p>
11.15 am - 11.30 am	Tea Break	
11.30 am - 1.00 pm	Insolvency of Group Companies: Setting the context <ul style="list-style-type: none"> - Anatomy of Enterprise Groups - Challenges faced in resolution of standalone entities - Global Developments in Insolvency of Group Companies - Way Forward in India 	<p>Presentation: Dr. Paul J Omar, Professor, De Montfort University</p> <p>Discussants:</p> <p>Hon'ble Mr. Justice Kannan Ramesh, Judge, Supreme Court of Singapore*</p> <p>Mr. I. Viswanathan, Partner, Cyril Amarchand Mangaldas</p> <p>Mr. Shuva Mandal, Group General Counsel, Tata Sons Limited</p> <p>Moderator: Dr. Shubhashis Gangopadhyay, Economist, Founder and Director, India Development Foundation</p>
1.00 pm - 2.00 pm	Lunch	
2.00 pm - 3.30 pm	Prepacks – A blueprint for India	<p>Presentation: Mr. Ranesh Ramanathan, Partner, Kirkland Ellis, USA</p>

	<ul style="list-style-type: none"> - What is a Pre-packaged Insolvency Resolution? - Why are Pre-packs needed? - How do Pre-packs work globally? - How can Pre-packs work in India? 	<p>Discussants:</p> <p>Mr. Anurag Das, CEO, International Asset Reconstruction Company Mr. Rohit Santani, Senior Vice President, Avenue Asia Advisors Group Mr. Ashwin Bishnoi, Partner, Khaitan & Co.</p> <p>Moderator: Mr. Abizer Diwanji, Head, Financial Services, Restructuring & Turnaround Services, Ernst & Young LLP</p>
3.30 pm - 3.45 pm	Tea Break	
3.45 pm - 5.15 pm	<p>Liquidating companies – Experience in India and UK</p> <ul style="list-style-type: none"> - Role of a Liquidator - Security Interest & Waterfalls - Essentials for an effective and expedited Liquidation - Sale of business as a going concern in Liquidation 	<p>Presentation: Mr. Rob Caven, Partner, Grant Thornton, UK</p> <p>Discussants:</p> <p>Mr. Savan Godiavala, Partner, Deloitte Mr. Harish Chander, Executive Vice President, Edelweiss Asset Reconstruction Company</p> <p>Moderator: Dr. Mamta Suri, Executive Director, Insolvency and Bankruptcy Board of India</p>
5.15 pm - 5.30 pm	Wrap up of the Day One	Mr. Sumant Batra , President, SIPI
Day Two- Saturday, 16th March, 2019		
10.00 am– 11.30 am	<p>Insolvency Case Management</p> <p>Support infrastructure for insolvency judges – hardware and software</p>	<p>Chairman: Hon’ble Mr. Justice S. J. Mukhopadhyay, Former Judge, Supreme Court of India and Chairperson, National Company Law Appellate Tribunal</p> <p>Discussants:</p> <p>Hon’ble Mr. Justice Kannan Ramesh, Judge, Supreme Court of Singapore* Hon’ble Mr. Justice Arjan K. Sikri, Former Judge, Supreme Court of India</p>

		<p>Mr. Gyaneshwar Kumar Singh, Joint Secretary, Ministry of Corporate Affairs*</p> <p>Ms. Bhargavi Zaveri, Indira Gandhi Institute of Development Research</p> <p>Moderator: Mr. Sumant Batra, Kesar Dass B. & Associates</p>
11.30 am - 11.45 am	Tea Break	
11.45 am - 1.15 pm	<p>Insolvency of Individuals – The Way Forward</p> <ul style="list-style-type: none"> - The Law in Hong Kong - PIRP in IBC, 2016 - Implementation Challenges - Blueprint for rolling out PIRP 	<p>Presentation: Mr. Terry Kan, Partner, Shinewing Specialist Advisory Services, Hong Kong</p> <p>Discussants:</p> <p>Mr. P. K. Malhotra, Former Law Secretary, Government of India Dr. Renuka Sane, Professor, National Institute of Public Finance and Policy</p> <p>Moderator: Mr. K. R. Saji Kumar, Executive Director, Insolvency and Bankruptcy Board of India</p>
1.15 pm - 2.15 pm	Lunch	
2.15 pm - 3.45 pm	<p>Regulating the Insolvency Professionals – Role of Intermediaries</p> <ul style="list-style-type: none"> - The Australian Experiment - Insolvency Professional Associations in the UK - Role & Effectiveness of IPAs in India - Self-Regulation? 	<p>Presentation: Mr. Michael Murray, Murray Law Offices, Australia</p> <p>Discussants:</p> <p>Mr. Sunil Pant, CEO, IIIPI (ICAI) Mr. Ritesh Kavdia, Executive Director, Insolvency and Bankruptcy Board of India</p> <p>Moderator: Ms. Shreya Prakash, Research Fellow, Vidhi Centre for Legal Policy</p>
3.45 pm - 4.00 pm	Tea Break	

4.00 pm - 5.15 pm	Decision making by Committees of Creditors <ul style="list-style-type: none"> - Role and Powers of Creditors in a Resolution – UK and USA - Cram Down provisions - Classes of Creditors - Evolution of the CoC in India 	Presentation: Prof. C. Scott Pryor , <i>Campbell University</i> Discussants: Ms. Anshula Kant , <i>Managing Director, State Bank of India</i> Mr. R.K. Bansal , <i>Managing Director & CEO, Edelweiss Asset Reconstruction Company</i> Mr. Sapan Gupta , <i>Partner, Shardul Amarchand Mangaldas</i> Moderator: Mr. Bahram Vakil , <i>Founding Partner, AZB & Partners</i>
5.15 pm - 5.30 pm	Wrap up of the Day Two	Dr. Mukulita Vijayawargiya , <i>Whole-Time Member, Insolvency and Bankruptcy Board of India</i>

* Confirmation awaited.